

जुना अडिक के लीज अकेला रेयन ब्लैक में  
बेच कर छः महीने में बसूल करने वाले हैं।

मैं यह जानना चाहता हूँ कि जो बर  
सोग हैं, जिन के बारे में हाई कोर्ट में कहा गया  
कि उन के डाउटफुल एक्टिविटीज हैं और  
उन की बिजनेस प्रैक्टिसिज खराब हैं, अगर  
बड़ी-बड़ी कम्पनियां इस तरह से उन के हाथ  
मे दे दी जायेगी, तो इस देश में क्या रहेगा।

अन्त मे मैं कहना चाहता हूँ कि वित्त मन्त्री  
यह बिल्कुल ही रही, थंड क्लास बिजनेस  
ले कर धाये हैं। अन्त मे उन को  
जो काम करना चाहिए, वह करने  
की उन में हिम्मत, इच्छा और विश्वास नहीं  
है। इस लिए मैं इस विधेयक का चोर विरोध  
करता हूँ और चाहता हूँ कि इस में से एक घेला  
और एक कोडी भी सरकार को नहीं देनी  
चाहिए।

15.44 hrs.

#### ARREST OF MEMBERS

**MR. DEPUTY-SPEAKER:** Before  
I call the next speaker, I want to make  
an announcement. This is a little  
irregular but I do not want infor-  
mation about the arrest of Members  
of Parliament should be withheld to  
the House unnecessarily. I have to  
inform the House that the Speaker  
has received the following telegram,  
dated the 12th August, 1974, from  
the Superintendent of Police, Bho-  
pal:—

“Sarvashri Narendra Singh,  
Hukam Chand Kachwai, B S.  
Chowhan, R. V. Bade and Dr  
Laxminarayan Pandeya, Members,  
Lok Sabha, arrested at Bhopal on  
the 12th August, 1974 at 16.30  
hours, U/S 188, Indian Penal Code  
and 32, Police Act, for demon-  
strating before Madhya Pradesh Vidhan  
Sabha in contravention of regula-

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tory orders passed by the Superin-  
tendent of Police, Bhopal.”

#### FINANCE (NO. 2) BILL, 1974— Contd.

**SHRI VASANT SATHE (Akola):**  
Sir, I would like to congratulate  
the Finance Minister for bringing  
forward this measure which under  
the circumstances was the least of  
the fiscal measures that could be  
taken. While stating that controlling  
inflation is today the single-most  
important task facing the country,  
while spelling out the measures, he  
has said, “the measures we have re-  
cently adopted are steps in the right  
direction. Let me be clear, by them-  
selves they cannot stabilise prices”.  
Then he goes on to say that the  
object of these measures is to con-  
tain the budgetary deficit which is  
threatening to push up. There are  
various factors spelt out as to why it  
is necessary to impose these taxa-  
tions to meet additional ex-  
penditure—increase in food subsidy,  
plan expenditure, defence expendi-  
ture, etc. Of course, Mr. Limaye  
cited some valid examples of how  
black money loot is going on in this  
country. In fact, he took credit that  
some of his suggestions were accept-  
ed by the Government. I don't  
grudge him the credit, but he should  
at least partially to that extent give  
credit to the Finance Minister for  
doing so. But unfortunately, with  
all his good points, ultimately he  
spoils his whole case by imputing a  
political motive to the Government

The most important thing to re-  
member is, in his efforts to raise  
additional resources, the Finance  
Minister has tried to tax only the  
luxury sector and not the essential  
goods sector. My friend would not  
say that cigarettes are a necessity  
and so are rubber products like latex  
foam.

**SHRI PILOO MODY:** That is a  
necessity for you.